

ITEM NO.24

COURT NO.3

SECTION XVI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 9462-9465/2024

(Arising out of impugned final judgment and order dated 10-04-2024 in WPA No. 4011/2024 10-04-2024 in WPA(P) No. 78/2024 10-04-2024 in WPA(P) No. 93/2024 10-04-2024 in WPA(P) No. 104/2024 passed by the High Court At Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

HIGH COURT AT CALCUTTA THROUGH REGISTRAR GENERAL Respondent(s)

(FOR ADMISSION and I.R. and IA No.98708/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 98708/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Jaideep Gupta, Sr. Adv.  
Mr. Sanjay Basu, Adv.  
Ms. Astha Sharma, AOR  
Mr. Nipun Saxena, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Srisatya Mohanty, Adv.  
Ms. Anju Thomas, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Riddhi Bose, Adv.  
Mr. Himanshu Chakravarty, Adv.  
Ms. Ripul Swati Kumari, Adv.  
Mr. Bhanu Mishra, Adv.  
Ms. Muskan Surana, Adv.  
Ms. Lihzu Shiney Konyak, Adv.  
Ms. Soumya Saxena, Adv.  
Mr. Archit Adlakhia, Adv.  
Mr. Aditya Raj Pandey, Adv.

**For Respondent(s)**

Mr. Tushar Mehta, S.G.  
Mrs. Aishwarya Bhati, A.S.G.  
Mr. Suryaprakash V Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Ketan Paul, Adv.  
Mrs. Chitragda Rastaravara, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Pratyush Shrivastav, Adv.  
Mr. Kritagya Kait, Adv.

Ms. Madhavi Divan, Sr. Adv.  
Ms. Priyanka Tibrewal, Adv.  
Mr. Amit Mishra, Adv.  
Mitakshara Goyal, Adv.  
Mr. Abhijeet Upadhyay, Adv.  
Shreya Nair, Adv.  
Andrita Deb, Adv.  
Ms. Trisha Dhara, Adv.

Mr. Kunal Chatterji, Adv.  
Ms. Maitrayee Banerjee, Adv.  
Mr. Rohit Bansal, Adv.  
Mr. Kshitij Singh, Adv.

Mr. Arup Banerjee, AOR

Caveator-in-person

**UPON hearing the counsel the Court made the following  
O R D E R**

1. Learned senior counsel for the petitioner(s) seeks adjournment in this matter.
2. List the matter after ensuing summer vacation.
3. We, however, record the statement of Dr. Abhishek Manu Singhvi, learned senior counsel, that the pendency of this petition would not be used as a ground for any purposes.

**(NARENDRA PRASAD)  
DEPUTY REGISTRAR**

**(ANJU KAPOOR)  
COURT MASTER**